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Mizoram Salaries, Allowances And Pension Of Member Of The Legislative Assembly (Second Amendment) Act, 2004

7 of 2004

[13 July 2004]

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Mizoram Salaries, Allowances And Pension Of Member Of The Legislative Assembly (Second Amendment) Act, 2004

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An Act to further amend the Mizoram Salaries, Allowances and Pension of Member of the Legislative Assembly Act, 1999 as earlier amended by the Mizoram Salaries, Allowances and Pension of Member of the Legislative Assembly (First Amendment)) Act, 2002. It is hereby enacted by the Mizoram Lgislative Assembly in Fifty-fifth year of Republic of India as follows:-

1. Short Title And Commencement :-

- (1) This Act may be called the Mizoram Salaries, Allowances and Pension of Member of the Legislative Assembly (Second Amendment) Acts, 2004.
- (2) It shall come into force from the date of publication in the Mizoram gazette.

2. Amendment Of Section 2 :-

In sub-clause (ii) of clause (h) under Section 2 of the Mizoram Salaries, Allowances and Pension of Member of the Legislative Assembly Act, 1999 (hereinafter referred to as the Principal Act), the words "not exceeding two days" between; residence and immediately succeeding shall be substituted by the words "not exceeding one day".

3. Section 3 :-

Under sub-clause (ii) of clause (I) of Section 2 of the Principal Act, a new proviso shall be inserted, namely-

"Notwithstanding anything contained in sub-clause (i)&(ii) of clause (I) of Section 2 for the purpose of salaries, allowances and other amenities, the term of Office of a member means a period beginning with the date a member takes oath or affirmation to be such a member and ending with the date on which his seat becomes vacant or dissolution of the Assembly, whichever is earlier".

4. Amendment Of Section 12 :-

The whole provision off Section 12 of the Mizoram Salaries, Allowances and Pension off Member of the Legislative Assembly Act, 1999 except the Explanation shall be substituted by the following namely -

- 12. "Vehicle.-- (1) A member may be provided; a vehicle, the cost of which shall be determined by the General Purposes Committee of the Mazoram Legislative Assembly and communicated to the Government from time to time. A member shall purchase the vehicle within three months from the date of drawal of money and the registration document shall be produced to the Secretary, Legislative Assembly
- (2) A coterminous Driver shall be provided on production of the vehicle so purchased alongwith the registration; document".

5. Amendment Of Section 15 :-

period as a member:

The whole provision of Section 15 of the Mizoram Salaries, Allowances and Pension of Member of the Legislative Assembly Act 1999 as amended shall be substituted by the following, namely-15. "Pension.--(1) There shall be paid a pension of five thousand rupees per mensem to every member who has served for any

- (a) off the erstwhile Assam Legislative Assembly from any constituency forming part of the present State of Mizoram, or
- (b) off the Legislative Assembly of the Union Territory of Mizoram; or
- (c) off the Legislative Assembly of the State of Mizoram.
- (2) Notwithstanding anything contained in sub-section (1), a member who had been elected three times or more before the commencement of this. Act shall be entitled to draw a sum of Six thousand five hundred rupees per month as an initial pension amount
- (3) Where any person has been re-elected after the commencement of this, Act for the other term, whether he has completed the term or not, he shall be entitled to an additional pension of one thousand five hundred rupees per term
- (4) (a) The pension shall be increased by 5(five) percent annually at compound rate,
- (b) In no case the pension payable to a member shall exceed ten thousand rupees.
- (5) Where any persons entitled: to pension under sub-section (1)
- (a) is elected to the office of the- President or Vice-President of India or is appointed to the office of the Governor of any Sate or the Administrator off any Union Territory, or
- (b) becomes a member of the Council of States or the House of the People or any Legislative Assembly of a State or Union Territory or any Legislative Council of a State, or
- (c) is employed on a salary under the Central Government or any Sate Government or any Corporation owned or controlled by the Central Government or any State Government or any local authority or becomes otherwise entitled to any remuneration from such; Government, Corporation or local authority,.

Such person shall not be entitled to any pension under subjection (1) for the period during which he continues to hold such office or as such member, or is so employed, or continues to be entitled to such remuneration.

Provided that where the salary payable to such person for holding such office or being such member or so employed or where the remuneration referred to in clause (c) payable to such person is in either case, less than the pension payable to him under subsection(1) such person shall be entitled only to neceive the balance as pension under that sub-section.

(6) Where any person entitled to pension under subsection (1) is also entitled to any other pension, such person shall be entitled to

receive the pension under sub-section (1) in addition to such pension.

(7) In computing the number of years for the purposes of subsection (1), the period during which a person has served as a Minister as defined in the Mizoram Salaries and Allowances of Minister Act, 1999, or as a Speaker as defined in the Mizoram Salaries and Allowances of the Speaker and the Deputy Speaker Act, 1999 or as a Leader of the Opposition as defined in the Mizoram Salaries and Allowances of the Leader of the Opposition Act, 1999 or as the Government Chief Whip as defined in the Mizoram Salaries and Allowances of Government Chief Whip and Deputy Government Chief Whip Act, 1999 or has served in all or any two of such capacities by virtue of his membership in the Mizoram Legislative Assembly or in the Assam Legislative Assembly shall also be taken into account"

6. Amendment Of Sub-Section (1) :-

In sub-section (1) of Section 17 of the Principal Act, of Section 17 as amended for the words, namely, "family pension of two "Family Pension" thousand rupees per mensem" the words, namely "family pension of two thousand five hundred rupees per mensem" shall be substituted.

7. Amendment Of Section 18 :-

Second proviso to Explanation under Section 18 of the Principal Act shall be deleted.

8. Insertion Of A New Section :-

A new Section shall be inserted after Section 21 namely :

22. "Interpretation .--If any doubt arises as to the interpretation of any of the provisions of this Act, the decision of the Speaker shall be final".

9. Renumbering Of Section :-

The existing Section 22 be renumbered as Section 23.